

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

CCP 32/93 in
O.A.1091/92.

Date of decision: 29.4.1993

Shambhu Sharan Sharma.

..Petitioner.

Versus

Shri R.K. Thakkar,
Chief Secretary,
Delhi Administration,
Delhi & Anr.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

None.

For the Respondents.

Shri O.N. Trishal,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appears for the petitioner though called twice. The respondents have stated that the case of the petitioner was considered as per the directions of the Tribunal. It is further stated that the petitioner was subjected to medical examination and found to be coloured blind. One of the eligibility conditions is that both the eyes of the candidate should be free from any defect. This is one of the essential conditions for appointment to the post of Constable. As the petitioner has been found to be coloured blind by medical experts, the petitioner cannot claim appointment. We, therefore, see no ground to take action under the Contempt of Courts Act. These proceedings are accordingly dropped.

B.N. Dhundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN

'SRD'